

Allotment of Government Accommodation for the Years 1978-80

23. SHRI UTTAMRAO PATIL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government's attention has been drawn to the Director of Estates Circular No. 28(1)/77 Cdn. I dated 1st July, 1978 and subsequent circular dated 24th August, 1978 inviting applications for Government accommodation of Type 'A', 'B' and 'C' for the allotment year 1st October, 1978 to 31st December, 1980;

(b) if so, the reasons for fixing the allotment year of more than two years instead of one year;

(c) whether Government propose to invite applications for the next allotment year from employees who have become entitled to the higher type of accommodation before 1st July, 1980 and to whom allotment is to commence from 1st October, 1980; and

(d) if not, the reasons therefor and the remedial action Government propose to take in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) No specific reference inviting attention to the fixation of the allotment year has been received.

(b) According to the allotment rules, 'allotment year' means the year beginning on the 1st January or such other period as may be notified and as such, it is upto the Government to fix the period of allotment year as may be felt administratively convenient.

(c) The present allotment year is upto the 31st December, 1980. Fresh applications will be invited for the next allotment year as and when the relevant period and the basic date for determination of the entitlement are fixed by the Government.

(d) Does not arise.

Taking Over of Jaora Sugar Mill

24. SHRI ANANDA PATHAK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received a representation for taking over of Jaora Sugar Mill (Madhya Pradesh) in view of failure of the management to clear up the dues of the workers and sugarcane growers and thus hampering the production; and

(b) if so, when Government contemplate to take over the Mill?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). A representation dated 9th March, 1980 was received from the Chini Mill Mazdoor Union regarding dues of the workers and sugarcane growers. As the grievances of the employees for non-payment of dues were the concern of the State Govt., the representation was forwarded to the Govt. of Madhya Pradesh for appropriate action.

As far as cane dues are concerned, the Sugar Undertakings (Taking Over of Management) Act, 1978 provides for the vesting of management of sugar undertakings in Central Govt. for a specified period in specified circumstances after following the prescribed procedure. The reply received from the Jaora Sugar Mills in response to the Notice issued under the Act has been considered and the State Govt. have been requested to take necessary steps to ensure that the cane price dues are further reduced by the undertaking especially in view of the high price of sugar at the present time. The progress in this regard is under watch.

Release of Sugar by Sugar Industry for Free Sale ..

25. SHRI P. K. KODIYAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the